

Central Administrative Tribunal
Principal Bench

O.A.No.392/97

M.A.No.469/97

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Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 23rd day of January, 1998

1. Shri Mahendra Singh
(Ex-Civilian Mazdoor)
s/o Shri Mohan Lal
long-term daily wages
3-Reserve Petroleum Depot,
A.S.C.
Mathura (UP).
r/o Block No.8, Qr. No.90
Geeta Colony
Delhi.
 2. Shri Bhagwan Singh
(Ex-Civilian Mazdoor)
s/o Shri Ghansi
long-term daily wages
3-Reserve Petroleum Depot,
A.S.C.
Mathura (UP).
R/o DI, House No.231
Madan Giri
New Delhi.
 3. Shri Ram Narayan (Ex. Civilian Mazdoor
long term daily wages)
s/o Shri Chunni Lal
3-Reserve Petroleum Depot,
A.S.C.
Mathura (UP).
R/o Pocket - C, Flat No.185-D
Siddarth Enclave
New Delhi: ... Applicants
- (By Shri D.N.Sharma, Advocate)

Vs.

1. Union of India through
Secretary to the Secretary to
the Govt. of India
Ministry of Defence
South Block
New Delhi.
2. The Chief of Army Staff
Army Headquarters
D.H.Q. Post Office
New Delhi.
3. The Quarter Master General
Quarter Master General's Branch
(in relation to Disbanded: 3 Reserve
Petroleum Depot., ASC)
Army Headquarters
D.H.Q. Post Office
New Delhi. ... Respondents

On

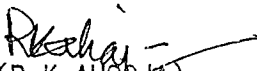
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(By Shri K.C.D.Gangwani, Advocate)

O R D E R (Oral)

After arguing the case for some time, the learned counsel for the applicants seeks permission to withdraw the OA in order to pursue the matter with the Department with liberty to come again in case ~~if~~ ^{shall} the applicants will have any grievance. Permission is granted with the aforesaid liberty in accordance with law.

The OA is dismissed as withdrawn. No costs.


(R.K. AHODJA)
MEMBER(A)

/rao/